

[Shri Nanda]

is made for variations in local conditions. Lower Bhawani is located in an area where there is plenty of cheap labour, while Damodar Valley Corporation Projects are situated in highly industrialised areas. The daily wages for unskilled labour at Maithon were nearly 100 per cent. higher. The frequent labour disputes of Maithon to an extent added to increased costs there. Also, the working season at Maithon where rainfall is heavy is appreciably shorter than at Lower Bhawani where there is scanty rainfall and the work can be practically done throughout the year without interruption.

The material to be used in the construction of a dam has to be selected after taking into consideration the local conditions. As pointed out by the Chairman, Damodar Valley Corporation, we have to be guided by technical opinion in this matter. Shri Kumaraswamy Raja has apparently referred to the Maithon Dam in his speech. The economics of construction of the dam were fully investigated before its construction was taken up. South India has abundant stone deposits of suitable quality for use in masonry construction, and it is, therefore, economical in most cases to construct masonry dams in that area. In the Northern and Southern regions of the Gangetic Basin suitable stone is not readily available and the cost of its transportation from distant places will be considerable. Furthermore, the transport of stone by rail would impose an additional strain on an already overstrained transport system. It was on the advice of top ranking engineers, who were consulted on the subject, that concrete was selected as the most suitable construction material for the Damodar Valley Corporation Dams.

Shri S. V. Ramaswamy (Salem): Was Shri Kumaraswamy Raja making that statement as Governor of Orissa?

Shri Nanda: There was a speech there and we learn from the Private Secretary to the Governor that it was

an *extempore* speech and there was no record. Only Press reports came to us.

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): As the business for the next week has already been announced, I have nothing to say except this.

With regard to Shri Matthen's motion, however, it has been suggested to me that discussion on Dr. Appleby's Report on India's Administrative System may be arranged earlier than the end of the day on 13th September. That was the previous suggestion made. I have no objection to this, and I would suggest, if you approve, Sir, that this two-hour discussion may take place after the Question Hour on the 11th or 13th September rather than from 5 to 7 P.M. on the last day of this session. Because the Prime Minister is dealing with this thing in the Rajya Sabha on the 12th, it can be either on the 11th or 13th in this House after the Question Hour.

Shri Matthen (Thiruvellah): Dr. Appleby's Report has a great bearing on the Second Plan.

Some Hon. Members: We suggest 11th.

Shri Kamath (Hoshangabad): The Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill is due on Monday. May I request you to postpone it to Tuesday, instead of Monday, so that the Second Plan may continue on Monday, if the House is agreeable?

Mr. Speaker: After all, it starts today, and if the discussion on the Plan has to be interrupted, why should it not be interrupted on Monday? After all, let that Bill be finished and then we will have a stretch of days in which we can discuss the Plan.

Shri Kamath: If you will pardon me, it is for a personal reason, Sir the President is visiting my constituency on Monday and I have got to be

there to attend some function. I should like to take part in the Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill.

Shri Feroze Gandhi (Pratapgarh Distt.—West cum Rae Bareilly Distt.—East): Conflicting loyalty!

Mr. Speaker: Then I will call the hon. Member today.

Shri Kamath: I want to participate in the debate on the Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, not on the Second Five Year Plan.

Shri S. V. Ramaswamy (Salem): Would it not be possible to tack 'on Shri Matthen's motion with the discussion on the Second Five Year Plan?

Mr. Speaker: That is what is being done. There will be two hours on the 11th—one hour will be extra and the other hour will be part of the Plan. So far as the work is concerned, let hon. Members understand the position regarding the time taken.

I find that one hour would be deducted for discussion on Appleby's Report from the time allotted for the discussion of the Plan. For the discussion of this Resolution, we have 30 hours. There are five days before us and the maximum time we have is 30 hours. We have to dispose of the other one—the Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, for which we have to devote four hours. With this additional one hour, we want 35 hours for the work. Unless we sit an extra hour every day from today we may not be able to dispose of the work before us. Therefore we shall sit for an hour more after 6 P.M. today, and from Monday onwards, if the House is agreeable, we shall sit beginning half an hour in advance and closing half an hour late, that is we shall meet from 10-30 A.M. 6-30 P.M. That will be convenient instead of devoting more time in the evening.

Shri K. K. Basu (Diamond Harbour) When are we discussing Dr. Appleby's Report?

Mr. Speaker: On the 11th.

Shri Ramachandra Reddy (Nellore): I would suggest that Dr. Appleby's Report may be taken up on Monday, so that we shall have a continuous debate on the Plan from Tuesday onwards.

Mr. Speaker: That may also be done. On Monday, out of the six hours we have, four hours may be devoted to the Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill and the two remaining hours may be devoted to the Appleby Report, and the rest of the Plan may start as usual on Tuesday. Therefore, the Appleby Report will be taken up on Monday after the other Bill relating to Scheduled Castes is disposed of.

Shri Kamath: In that case I will miss both.

RESOLUTION RE SECOND FIVE YEAR PLAN

Mr. Speaker: The House will now resume further discussion of the following Resolution moved by Shri Jawaharlal Nehru on the 23rd May, 1956:

"This House records its general approval of the principles, objectives and programmes of development contained in the Second Five Year Plan as prepared by the Planning Commission."

I now call upon Acharya Kripalani.

Acharya Kripalani (Bhagalpur cum Purnea) rose—

The Minister of Planning and Irrigation and Power (Shri Nanda): I thought I was going to intervene at this stage.

Mr. Speaker: We have had four Committees on the Second Five Year Plan. If the hon. Minister indicates the essential points now, what work has been done by the Ministry till now, and what are the points on which attention has to be focussed, it will help hon. Members to take up those particular points. Wherever the hon. Minister has doubts, he may express them and get enlightenment.